

ITEM NO.21

COURT NO.10

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
3333/2016

(Arising out of impugned final judgment and order dated
17/07/2015 in CRLM No. 34224/2013 passed by the High Court Of
Punjab & Haryana At Chandigarh)

MANVEEN KAUR

Petitioner(s)

VERSUS

RAJDEEP SINGH AND ANR

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 29/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Jagjit Singh Chhabra, AOR
Mr. Saksham Maheshwari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with SLP (Crl.) No. 8783 of 2015.

(R.NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master